

10 of 1977) promulgated by the Vice-President discharging the functions of the President on the 19th September, 1977. [Placed in Library. See No. LT-1001/77].

(3) The Enemy Property (Amendment Ordinance, 1977 (No. 11 of 1977) promulgated by the Vice-President discharging the functions of the President on the 23rd September, 1977. [Placed in Library. See No. LT-1002/77].

(4) The Requisitioning and Acquisition of Immovable Property (Amendment) Ordinance, 1977 (No. 12 of 1977) promulgated by the Vice-President discharging the functions of the President on the 23rd September, 1977. [Placed in Library. See No. LT-1003/77].

(5) The Smith, Stanistreet and Company Limited (Acquisition and Transfer of Undertakings) Ordinance, 1977 (No. 13 of 1977) promulgated by the President on the 30th September, 1977. [Placed in Library. See No. LT-1004/77].

(6) The Gresham and Craven of India (Private) Limited (Acquisition and Transfer of Undertakings) Ordinance, 1977 (No. 14 of 1977) promulgated by the President on the 30th September, 1977. [Placed in Library. See No. LT-1005/77].

(7) The Indian Iron and Steel Company (Acquisition of Shares) Amendment Ordinance, 1977 (No. 15 of 1977) promulgated by the President on the 13th October, 1977. [Placed in Library. See No. LT-1006/77].

(8) The Advocates (Amendment) Ordinance, 1977 (No. 16 of 1977) promulgated by the President on the 31st October, 1977. [Placed in Library. See No. LT-1007/77].

CENTRAL WATER LABORATORY (GROUP A AND GROUP B) RECRUITMENT RULES, 1977

THE MINISTER OF STATE IN THE MINISTRY OF WORKS AND HOUS-

ING AND SUPPLY AND REHABILITATION (SHRI RAM KINKAR):

I beg to lay on the Table a copy of the Central Water Laboratory (Group A and Group B) Recruitment Rules, 1977 (Hindi and English versions) published in Notification No. G.S.R. 1158 in Gazette of India dated the 3rd September, 1977, issued under article 309 of the Constitution. [Placed in Library. See No. LT-1008/77].

ANNUAL REPORT OF CENTRAL WAREHOUSING CORPORATION FOR 1976-77 WITH AUDIT REPORT AND LEVY SUGAR PRICE EQUALISATION FUND RULES, 1977

SHRI RAVINDRA VARMA: On behalf of Shri Bhanu Pratap Singh,

I beg to lay on the Table:

(1) A copy of the Annual Report (Hindi and English versions) of the Central Warehousing Corporation, for the year 1976-77 along with the Audited Accounts and the Audit Report thereon, under sub-section (11) of section 31 of the Warehousing Corporation Act, 1962. [Placed in Library. See No. LT-1009/77].

(2) A copy of the Levy Sugar Price Equalisation Fund Rules, 1977 (Hindi and English versions) published in Notification No. G.S.R. 619 (E) in Gazette of India dated the 26th September, 1977, under sub-section (3) of section 16 of the Levy Sugar Price Equalisation Fund Act, 1976. [Placed in Library. See No. LT-1010/77].

NOTIFICATIONS UNDER CUSTOMS ACT, 1962 AND CENTRAL EXCISE RULES, 1944 AND A STATEMENT RE. MARKET LOANS FLOATED IN OCTOBER, 1977

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ZULFIQUARULLAH):

I beg to lay on the Table—

(1) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—